

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 03.04.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No.547/2019 in CP No.162/130/HDB/2019
NAME OF THE COMPANY	Aayusiddi Life Sciences Pvt Ltd & 6 others
NAME OF THE PETITIONER(S)	Muralidhar Rao Maddibonina
NAME OF THE RESPONDENT(S)	Aayusiddi Life Sciences Pvt Ltd & 6 others
UNDER SECTION	130

ORDER

IA No.547/2019

Present: Ld. CS Mr. MB Sunnel for the Applicant.

Ld. Counsel Mr. Y. Suryanarayana for the Respondent No.1.

Ld. PCS Mr. Chidambaram for the Respondent Nos.2 to 5.

None appeared for R6 and R7.

Ld. Counsel Mr. Narasimha Sarma for the Respondent Nos.8 to 13.

As per the order sheet dated 08.09.2023, it was recorded that the RoC had already filed report but report is not in our record and at the same time, it is recorded in the order sheet dated 16.11.2021 that the RoC report is still awaited.

Keeping in view the contradictory orders and further that there is no record to show that the report has been received by this authority, we deem it fit, as per the requirements of Section 130, Issue notice to the RoC, RD and Income Tax Authorities.

It is to be noted that there is direction by the Hon'ble Supreme Court of India that this matter is to be decided preferable within 4 months. Therefore, these authorities are directed to give the report immediately without any delay. Reference of the order of the Hon'ble Supreme Court of India be also mentioned in the notice to the aforesaid statutory authorities.

Amended cause title may be served on the Respondents. **Matter is adjourned to 29.04.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)